

**Central Administrative Tribunal  
Principal Bench**

CP-304/2018 in OA-367/2018

New Delhi, this the 12<sup>th</sup> day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Ms. Nisha, Group B  
Age 32 years  
w/o Sh. Satish Kumar  
r/o Flat No. 42, Pocket GH-4  
Sector 28,  
Rohini, Delhi – 42  
...Applicant

(By Advocate: Mr. M Atyab Siddiqui)

Versus

1. Ms. Gitanjali Gupta,  
Chairman,  
Delhi Subordinate Services Selection Board,  
Govt. of NCT of Delhi,  
FC-18, Institutional Area,  
Karkardooma, Delhi – 110 092.
2. Smt. Saumya Gupta  
Director  
Directorate of Education  
Government of NCT of Delhi  
Old Secretariat, Delhi  
...Respondents

(By Advocate : Mr. Anuj K Sharma)

**ORDER (ORAL)**

**Hon'ble Mr. K.N. Shrivastava, Member (A)**

The direction issued by the Tribunal vide order dated 29.01.2018 in OA 367/2018 was to dispose of the representation of the petitioner, who was original applicant in the OA, by way of passing a speaking order.

2. Sh. Anuj Kumar Sharma learned counsel for the respondents drew our attention to order dated 06.06.2018 enclosed with the compliance affidavit

filed on behalf of the respondents. We have perused it. Vide this order, the respondents have disposed of the pending representation of the Petitioner.

3. In view of the above, we are satisfied that the Tribunal's Order dated 29.01.2018 in OA No. 367/2018 has been fully complied with by the respondents, hence CP is closed. Notices issued to the respondents are discharged. The petitioner (Original Applicant in the OA) shall have liberty to take recourse to the remedies, as available to her, under law, in case she feels dissatisfied with the order dated 06.06.2018.

**(S.N. Terdal)**  
**Member (J)**

**(K.N. Shrivastava)**  
**Member (A)**

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